

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 395/TT/2019**

<b>Subject</b>	:	Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff period, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 8 no. of assets under “Vindhyachal-III Transmission System” in Western Region.
<b>Date of Hearing</b>	:	24.8.2020
<b>Coram</b>	:	Shri P.K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Limited
<b>Respondents</b>	:	Madhya Pradesh Power Management Company Ltd. & 12 Others
<b>Parties present</b>	:	Shri S.S. Raju, PGCIL Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of the following assets under “Vindhyachal-III Transmission System” in Western Region:-

- a) **Asset-I:** Ckt-III of 400 kV D/C Vindhyachal-Satna line alongwith associated bays;
- b) **Asset-II:** 400/220 kV, 315 MVA ICT-II at Satna Sub-station;
- c) **Asset-III:** Ckt-IV of 400 kV D/C Vindhyachal-Satna line along with associated bays;
- d) **Asset-IV:** LILO of 400 kV Satna-Bina Ckt-I & II at Bina (POWERGRID) Sub-station;
- e) **Asset-V:** Circuit IV of 400 kV D/C Satna-Bina Transmission line;
- f) **Asset-VI:** Circuit III of 400 kV D/C Satna-Bina Transmission line;



- g) **Asset-VII:** LILO of 400 kV D/C Raipur-Rourkela Transmission line along with associated bays, and
- h) **Asset-VIII:** 400/220 kV, 315 MVA ICT-II along with associated bay equipment at Raigarh Sub-station.

3. The representative of the Petitioner submitted that the subject assets were put under commercial operation during 2004-09 period. He submitted that final tariff for the 2014-19 tariff period was allowed by the Commission vide order dated 12.1.2016 in Petition No. 388/TT/2014. He submitted that there is no Additional Capital Expenditure (ACE) during 2014-19 and 2019-24 periods. He further submitted that the revision of tariff for 2004-09 and 2009-14 tariff periods has been claimed on the basis of the judgment of the APTEL dated 22.1.2007 in Appeal No. 81/2005 and judgment dated 13.6.2007 in Appeal No. 139/2006 and order of the Commission dated 18.1.2019 in Petition No. 121/2007. He submitted that reply to the Technical Validation letter and rejoinder to the reply of MPPMCL has been submitted.

4. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Deputy Chief (Law)

